

a long way in encouraging the rural students to pass the entrance examination. Secondly, Sir, my department, in consultation with the Department of Education, is working out a plan to set up coaching centres in rural areas. A lot of work has been done on this plan and we are going to complete this exercise and start setting up coaching centres in rural areas. As far as English is concerned Paper 2 of the Main examination, English, is only a qualifying paper. It does not count for determining the rank of a candidate. (Interruptions). So far as the interview is concerned, we have given clear instructions that the language of the interview can be decided by the candidate. If he says he is more comfortable in answering in a regional language, questions will be put and are put to him in the regional language only. Just as any national language, is available for the written examination, it is also available to him for the purpose of interview. If he tells the interview board that he would like the questions to be put to him in any national language, they will be put to him in that national language only.

श्री वीरेंद्र वर्मा : डाई सौ माक्स या सौ माक्स ?

SHRI P. CHIDAMBARAM. Sir, the word 'interview' is actually a misnomer. It is called a personality test. (Interruptions). The word 'personality test' is to be understood as a behavioural scientist would understand. What we are trying to find out is not whether he is tall dark and handsome, but what are his abilities what are his skills, his ability to analyse issues, his ability to grasp issues. These are the things which are being tested and I do not believe that language is a barrier. Any way, we would reiterate these instructions that questions can be asked in any language, or in the language the candidate wants.

श्री इरादस्वी प्रसाद यादव : माननीय सभा-पति जी, पहले तो सेशल वकर का स्थान संत्री तक में था अब तो इन स्कूल वाले वहाँ भी पहुँच गए ।

MR CHAIRMAN. Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Commercial Banks Insisting on Security

*125. SHRIMATI PRATIBHA SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that commercial banks are still insisting on the furnishing of security by way of mortgages of property or third party guarantee for financing the small scale sector despite categorical instructions from the Central Government/Reserve Bank of India, not to insist on such guarantees but to see the project viability.

(b) whether the banking department or the Reserve Bank of India are having any grievance cell for the entrepreneurs for the redressal of their grievances and if so, what are the details thereof; and

(c) if not, what alternative steps Government have taken or propose to take to redress the grievances of entrepreneurs who are having such grievances for getting bank loans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAKDHAN POJARI): (a) According to the guidelines issued by the Reserve Bank of India loans upto Rs. 25,000/- for economically viable projects in small scale sector are to be provided without any collateral security or third Party guarantee. However, the assets created out of the loan are required to be pledged or mortgaged, or hypothecated, as the case may be. In respect of advances of over Rs. 25,000/- collateral security by way of immovable properties or third party guarantee may be taken for valid reasons.

(b) and (c) The banks while giving loans are expected to follow the Reserve Bank of India's guidelines. However, if a bank branch asks for security in violation of RBI guidelines, the matter can be brought to the notice of senior management for remedial action. The RBI has established a cell for the redressal of grievances relating to various aspects of operations of banks including loans to small scale sector. The Government also receives complaints of various types relating to bank loans and takes necessary corrective action.